

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 301

IA(Companies Act.)/61/2022 CA-242/2022 CA-171/2022
In
CP-28/ND/2022

IN THE MATTER OF:

M/s. Rahul Gyanchandani

.....APPLICANT/PETITIONER

Vs

M/s. Parsvnath Landmark Developers Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 213 (b)

Order delivered on 05.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Mr. Sataroop Das, Advocates.

For the Respondent : Mr. Navin Pahwa, Sr. Adv, Mr. Karan Rajpurohit, Advs.

For Respondent No. 1.

Mr. Rajat Joneja, Adv for R-7, 8, 10 & 13.

ORDER

CA-171/2022 CA-242/2022 IA(Companies Act.)/61/2022:-

We have heard the submissions made by the Learned Counsel appearing for the Respondent and Learned Counsel appearing for the Applicant in rejoinder.

Arguments concluded. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **18.03.2024** for compliance.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**